

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 76/MP/2015**

Subject : Petition under Regulation 15 (1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for approval of Renovation and Modernization proposal in respect of Bairasiul Power Station.

Date of hearing : 9.4.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation and others.

Parties present : Shri A.K. Pandey, NHPC Limited  
Shri S.K. Meena, NHPC Limited

**Record of Proceedings**

The representative of the petitioner submitted that the present petition has been filed under Regulation 15 (1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 seeking approval for Renovation and Modernization (R&M) of Baira Siul Hydro generating Station for the purpose of further life extension of the generating station since the useful life (35 years) of the generating station is getting completed on 31.3.2017.

2. After hearing the representative of the petitioner, the Commission directed to admit the petition and issue notice to the respondents.
3. The Commission directed the petitioner to implead CEA as party to the petition and file revised memo of parties.
4. The Commission directed the petitioner to serve copy of the petition on the respondents including CEA by 21.4.2015. The respondents were directed to file their replies by 15.5.2015 with an advance copy to the petitioner who may file its rejoinder, if any, on or before 29.5.2015.
5. The Commission directed the petitioner to take the following action and submit on affidavit by 29.5.2015 documents and clarification in this regard. :

(a) The cost of R&M works of Baira Siul hydro electric generating station may be got vetted from the Central Electricity Authority.

(b) The revised design energy of the generating station may be got approved from the Central Electricity Authority.

(c) Certify that additional capital expenditure claimed in respect of works/ assets executed during 2009-14 and those projected to be taken up during 2014-19 are not included under the proposed R&M works of Baira Siul generating station.

6. The petition shall be listed for hearing on 9.6.2015.

**By order of the Commission  
Sd/-**

**(T. Rout)  
Chief (Law)**